

DIVISION BENCH

ITEM NO.144

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.52/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KRM CONSTRUCTION INDIA PVT. LTD. & ANR. V/S ROC, KANPUR, UP.
UNDER SECTION	252 (3) COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anurup Dutta with Sh. Atul Awasthi, Advts. : *For the Petitioner*
Sh. Shivendra Bahadur Singh, CGSC. : *For the RoC*
Sh. Niraj Kumar Singh, Proxy for : *For the I.T. Deptt.*
Sh. Krishna Agarwal, Sr. S.C.

ORDER

Ld. Counsels representing the parties are present physically.

- 1.** Ld. Counsel representing the Petitioner seeks one week time to file the undertaking with respect to the compliance of the provision of Section 10A as the subscription amount was not paid within the prescribed time period after incorporation of the company, but it was belatedly paid.
- 2.** Let the needful be done within the aforesaid stipulated period.
- 3.** The report of the Income Tax Department is on record.
- 4.** Ld. Counsel representing the Petitioner also states that no rejoinder to the report of the Income Tax Department is required to be filed, as according to him, there is nothing adverse in the report of the Income Tax Department.
- 5.** Let the matter be adjourned for further hearing on 2nd May, 2024 and to be taken up at 02:30 PM.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*